



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, NEW DELHI / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Dec/202223/14

DATED: 23/12/2022

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Dec/202223/14 dated 23/12/2022 of Norms Committee - IV for the year 2022-23 was held on 23/12/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	ASHOK KANODIA, Deputy DGFT	DGFT(HQ)
2	CHETAN JAGGARWAL, FTDO	DGFT(HQ)
3	NAND Lal, Technical Consultant	DPIIT
4	SHAISH KUMAR, Technical Consultant	DGFT
5	DINESHNARAIN MATHUR, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	BLUE MOON FRAGRANCES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00003734AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

1. The committee considered the case as per agenda and decided to ratify the norms as applied with NIL wastage as under :

Export Item	Quantity	Import item	Quantity
Perfumery Compound Containing (1) 158.750 KG of Essential Oil (LAVENDIN ABS 254532 BMF/ ROSE ABS 255201 BMF / ROSE OIL BULGARIA 255769 BMF / TREEMOSS ABS 092055 BMF) AND (2) 4064.000 KG of Synthetic Perfumery Compound (SY.P.COMP CHMPKA 255996 BMF / SY.P.COMP KORA 110389 BMF / SY.P.COMP MSK LTK 79/5 BMF / SY.P.COMP RKORA 740/1 BMF / SY.P.COMP WCY 252594 BMF) AND (3) 2127.250 KG of Aromatic Chemicals (ETHYL LINALOL 220608 BMF / CASHMERAN 222109 BMF / ETHYL LINALOL 221626 BMF / MUSK KETONE 220608 BMF / SCLAROXAN 042784 BMF)((1) Essential Oil (LAVENDIN ABS 254532 BMF/ ROSE ABS 255201 BMF / ROSE OIL BULGARIA 255769 BMF / TREEMOSS ABS 092055 BMF) AND (2) Synthetic Perfumery Compound (SY.P.COMP CHMPKA 255996 BMF / SY.P.COMP KORA 110389 BMF / SY.P.COMP MSK LTK 79/5 BMF / SY.P.COMP RKORA 740/1 BMF / SY.P.COMP WCY 252594 BMF) AND (3) Aromatic Chemicals (ETHYL LINALOL 220608 BMF /	6350.0 Kg	Essential Oil (LAVENDIN ABS 254532 BMF/ ROSE ABS 255201 BMF / ROSE OIL BULGARIA 255769 BMF /TREEMOSS ABS 092055 BMF)	158.75 Kg
		Synthetic Perfumery Compound (SY.P.COMP CHMPKA 255996 BMF / SY.P.COMP KORA 110389 BMF / SY.P.COMP MSK LTK 79/5 BMF / SY.P.COMP RKORA 740/1 BMF / SY.P.COMP WCY 252594 BMF)	4064.0 Kg
		Aromatic Chemicals (ETHYL LINALOL 220608 BMF / CASHMERAN 222109 BMF / ETHYL LINALOL 221626 BMF/ MUSK KETONE 220608 BMF / SCLAROXAN 042784 BMF)	2127.25 Kg
		Essential Oil (LAVENDIN ABS 254532 BMF/ ROSE ABS 255201 BMF / ROSE OIL BULGARIA 255769 BMF /TREEMOSS ABS 092055 BMF)	158.75 Kg
		Synthetic Perfumery Compound (	4064.0 Kg

CASHMERAN 222109 BMF / ETHYL LINALOL 221626 BMF / MUSK KETONE 220608 BMF / SCLAROXAN 042784 BMF))		SY.P.COMP CHMPKA 255996 BMF / SY.P.COMP KORA 110389 BMF / SY.P.COMPMSK LTK 79/5 BMF / SY.P.COMP RKORA 740/1 BMF / SY.P.COMP WCY 252594 BMF)	
		Aromatic Chemicals (ETHYL LINALOL 220608 BMF / CASHMERAN 222109 BMF / ETHYL LINALOL 221626 BMF/ MUSK KETONE 220608 BMF / SCLAROXAN 042784 BMF)	2127.25 Kg

NOTE No Repeat license may be issued.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	2 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	AJMAL & SONS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00133132AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per agenda noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	3 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	018305000301AM19
RA File Number	039504000047 AM19
Licence No and Date	0310820659/25/04/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022	

1. Chemical base of export item no. 6.
2. Material balance sheet for each export item

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	4 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	N. RANGA RAO & SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	018305000446AM20
RA File Number	072404000146 AM20
Licence No and Date	0710115594/24/10/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 07.10.2022 followed by a reminder on 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	5 / NC/4/MEET/Dec/202223/14		
Case Status	Case Approved		
Party Name	UNITOP CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022		
HQ File Number	HQRNORM REVIW00002456AM23		
RA File Number	039504000864 AM20		
Licence No and Date	0310833195/04/12/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(NONYL PHENOL ETHOXYLATES)	25000.0 Kg	ETHYLENE OXIDE	17250.0 Kg
		NONYL PHENOL	8250.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(POLYSORBATES/SORBATES)	500000.0 Kg	ETHYLENE OXIDE	365000.0 Kg
		DISTILLED COCONUT FATTY ACID (PALMERA B1210	92500.0 Kg

ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(LAURYL ALCOHOL ETHYLENE OXIDE PROPYLENE OXIDE CONDENSATES)	25000.0 Kg	ETHYLENE OXIDE	7625.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(OCTYL PHENOL ETHOXYLATES)	27000.0 Kg	ETHYLENE OXIDE	17820.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TRI STEARYL PHENOL ETHOXYLATES)	175000.0 Kg	ETHYLENE OXIDE	117250.0 Kg
		STYRENE MONOMER	45500.0 Kg
		PHENOL	15750.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(HYDROGENATED CASTOR OIL ETHYXYLATES)	100000.0 Kg	ETHYLENE OXIDE	67000.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TALLOW AMINE ETHOXYLATES)	30000.0 Kg	ETHYLENE OXIDE	21900.0 Kg
		TALLOW AMINE	8700.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(COCO AMINE ETHOXYLATES)	34000.0 Kg	ETHYLENE OXIDE	18700.0 Kg
		COCO AMINE	15980.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TRI DECYL ALCOHOL ETHOXYLATES)	32000.0 Kg	ETHYLENE OXIDE	23040.0 Kg
		TRI DECYL ALCOHOL	9600.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(HEXYL ALCOHOL ETHOXYLATES)	16000.0 Kg	ETHYLENE OXIDE	11840.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(BEHENYL ALCOHOL ETHOXYLATES)	42000.0 Kg	ETHYLENE OXIDE	25200.0 Kg
ORGANIC SURFACE ACTIVE	350000.0 Kg	ETHYLENE OXIDE	122500.0 Kg

AGENTS(BLENDED) (Blend of Anionic and Non-ionic surfactant)		STYRENE MONOMER	10500.0 Kg
		PHENOL	3500.0 Kg
		LABSA	122500.0 Kg
		BUTANOL	35000.0 Kg
ORGANIC SURFACE ACTIVE AGENTS(UNITOP - DVA - ABA - 18)	600000.0 Kg	LABSA	72000.0 Kg
		2 ETHYL HEXANOL (2 EHA) (OPTANOL)	504000.0 Kg
ARTIFICIAL WAXES AND PREPARED WAXES(POLYETHYLENE GLYCOL)	80000.0 Kg	ETHYLENE OXIDE	76000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	6 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	018305000684AM20
RA File Number	062404000088 AM20
Licence No and Date	0610039435/06/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	7 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00002051AM23

RA File Number	NA
Licence No and Date	0310835721/20/04/2020
Norms Committee Decision: The firm appeared for personal hearing before the committee and could not explain the required technical details about the case. Therefore, the committee accordingly considered the case and decided to ask the firm to reappear for personal hearing with technical person who is well versed in the case whenever called upon and defer the case.	

Case No.	8 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00002051AM23
RA File Number	NA
Licence No and Date	0310835721/20/04/2020
Norms Committee Decision: The firm appeared for personal hearing before the committee and could not explain the required technical details about the case. Therefore, the committee accordingly considered the case and decided to ask the firm to reappear for personal hearing with technical person who is well versed in the case whenever called upon and defer the case.	

Case No.	9 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	SAVITRI SUGANDALAYA
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	018305001068AM21
RA File Number	072404000143 AM21
Licence No and Date	0710116994/11/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Reply given is not clear as export and import are not given in NOS. 2.As per reply dated 21.10.2022, export and import is Raw Agarbathi. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	10 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	018305001115AM21
RA File Number	342404000072 AM21
Licence No and Date	3410046435/01/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	11 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00235548AM22
RA File Number	342404000229 AM21
Licence No and Date	3410046564/26/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	12 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GANPATI INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00059597AM21
RA File Number	05AA04022917 AM21
Licence No and Date	0511000706/11/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Manufacturing process indicating stage wise wastage of both imported and indigenous items for the	

manufacture of export items, giving specification/ dimension of Export items.

2. GSM of import items.

3. Calculation of requirement of inputs (both imported and indigenous items) indicating net import content and wastage separately.

4. Indigenous items to be filled in 4 E annexure.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	13 / NC/4/MEET/Dec/202223/14		
Case Status	Case Approved		
Party Name	CHEMICO CHEMICALS PVT LTD		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022		
HQ File Number	HQRNORM APPLY 00087058AM21		
RA File Number	05AA04031121 AM21		
Licence No and Date	0511001322/18/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied on repeat basis with 0.2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
ANTIMONY TRIOXIDE COATED WITH 3 PERCENT MEG	20000.0 Kg	ANTIMONY TRIOXIDE	19440.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	14 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	BLUECRAFT AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00087562AM21
RA File Number	08AA04006760 AM21
Licence No and Date	0811000748/19/02/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.11.2022. Hence, the Committee decided to defer the case.	

(Reminder letter issued on 26.12.2022).

Case No.	15 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00041136AM22
RA File Number	05AA04012189 AM22
Licence No and Date	0511002615/14/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	16 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00047938AM22
RA File Number	13AA04002396 AM22
Licence No and Date	1311000355/21/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	17 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM REVIW00001651AM23
RA File Number	05AA04025276 AM22

Licence No and Date	0511003164/16/06/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by a reminder on 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	18 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00134373AM22
RA File Number	34AA04004892 AM22
Licence No and Date	3411000820/08/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	19 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GANPATI INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00153909AM22
RA File Number	05AA04064869 AM22
Licence No and Date	0511003982/04/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Manufacturing process indicating stage wise wastage of both imported and indigenous items for the manufacture of export items, giving specification/ dimension of Export items. 2. GSM of import items. 3. Calculation of requirement of inputs (both imported and indigenous items) indicating net import content and wastage separately. 4. Indigenous items to be filled in 4 E annexure. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	20 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	BLUECRAFT AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00154332AM22
RA File Number	08AA04018214 AM22
Licence No and Date	0811002242/05/08/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	21 / NC/4/MEET/Dec/202223/14	
Case Status	Case Approved	
Party Name	GREENLAM INDUSTRIES LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022	
HQ File Number	HQRNORM APPLY 00164010AM22	
RA File Number	05AA04068533 AM22	
Licence No and Date	0511004144/16/08/2021	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Item:		
Sl. No.	Item Description	Quantity (KG)
1 to 23	PHENOLIC BACKER LAMINATES (WITHOUT BARRIER AND BASE PAPER) THICKNESS 0.50 MM TO 30.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%
Import Items:		
Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 350 GSM) (ITCHS CODE 48044100, 48043100 & 48045100)	1.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS

2.	PHENOL	0.457 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	METHANOL	0.308 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms have been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Phenolic Backer Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. It is clarified that the above formula is applicable only in case of Phenolic Backer Laminates (Without Barrier and Base Paper) having Thickness Range between 0.50 MM to 30.00 MM.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	22 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	SHIVANSHU SINTERED PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00177447AM22
RA File Number	05AA04073757 AM22
Licence No and Date	0511004527/06/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	23 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00186601AM22
RA File Number	13AA04016435 AM22
Licence No and Date	1311000580/17/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	24 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	CANOPUS WET WIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00197229AM22
RA File Number	07AA04030531 AM22
Licence No and Date	0711002023/29/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied to the D/L and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	25 / NC/4/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00238515AM22
RA File Number	03AA04074754 AM22
Licence No and Date	0311008135/01/11/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Acephate 90 Percentage Prill	1 Kg	O, O-Dimethyl Phosphoramidate Thioate (DMPAT 90 Percentage Min)	1.044 Kg
		Methylene Chloride	0.106 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	26 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00247885AM22
RA File Number	03AA040116064 AM22
Licence No and Date	0311008434/10/11/2021

Norms Committee Decision:

The firm appeared for personal hearing before the committee and could not explain the required technical details about the case. Therefore, the committee accordingly considered the case and decided to ask the firm to reappear for personal hearing with technical person who is well versed in the case whenever called upon and defer the case.

Case No.	27 / NC/4/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00278954AM22
RA File Number	03AA040119404 AM22
Licence No and Date	0311008730/08/12/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-

Export Item	Quantity	Import item	Quantity in Kg
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ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(NONYL PHENOL ETHOXYLATES - CHEMICALS)	100000.0 Kg	ETHYLENE OXIDE	67000.0
		NONYL PHENOL	35000.0
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(CASTOR OIL ETHOXYLATES - CHEMICALS)	200000.0 Kg	ETHYLENE OXIDE	134000.0
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(OCTYL PHENOL ETHOXYLATES - CHEMICAL)	300000.0 Kg	ETHYLENE OXIDE	198000.0
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(POLYSORBATES/SORBATES)	400000.0 Kg	ETHYLENE OXIDE	292000.0
		DISTILLED COCONUT FATTY ACID	74000.0
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(LAURYL ALCOHOL ETHYLENE OXIDE PROPYLENE OXIDE CONDENSATES - CHEMICAL)	35000.0 Kg	ETHYLENE OXIDE	10675.0
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TRI STEARYL PHENOL ETHOXYLATES - CHEMICALS)	200000.0 Kg	ETHYLENE OXIDE	134000.0
		STYRENE MONOMER	52000.0
		PHENOL	18000.0
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(HYDROGENATED CASTOR OIL ETHOXYLATES - CHEMICAL)	400000.0 Kg	ETHYLENE OXIDE	268000.0
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TALLOW AMINE ETHOXYLATES - CHEMICAL)	150000.0 Kg	ETHYLENE OXIDE	109500.0
		TALLOW AMINE	43500.0
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TRI DECYL ALCOHOL ETHOXYLATES - CHEMICAL)	32000.0 Kg	ETHYLENE OXIDE	23040.0

		TRI DECYL ALCOHOL	9600.0
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(BEHENYL ALCOHOL ETHOXYLATES - CHEMICAL)	32000.0 Kg	ETHYLENE OXIDE	19200.0
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TALL OIL FATTY ACID ETHOXYLATES - CHEMICAL)	20000.0 Kg	ETHYLENE OXIDE	12000.0
ORGANIC SURFACE ACTIVE AGENTS - ANIONIC(CABS - CHEMICAL)	200000.0 Kg	LABSA 96 PERCENT	134000.0
		BUTANOL	70000.0
ORGANIC SURFACE ACTIVE AGENTS - ANIONIC(TRI STEARYL PHENOL ETHOXY PHOPHATE - CHEMICAL)	100000.0 Kg	ETHYLENE OXIDE	73000.0
		STYRENE MONOMER	24000.0
		PHENOL	5000.0
ORGANIC SURFACE ACTIVE AGENTS - ANIONIC(ALKYL PHENOL ALKOXY PHOSPHATE - CHEMICAL)	32000.0 Kg	ETHYLENE OXIDE	5760.0
ORGANIC SURFACE ACTIVE AGENTS(UNITOP - DVA - RES) (Blend of Nonionic Surfactant)	50000.0 Kg	ETHYLENE OXIDE	34500.0
		COCO AMINE	6000.0
ARTIFICIAL WAXES AND PREPARED WAXES(POLYETHYLENE WAX - CHEMICAL)	16000.0 Kg	ETHYLENE OXIDE	2400.0
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	28 / NC/4/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00280226AM22
RA File Number	03AA040112744 AM22

Licence No and Date	0311009311/09/12/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Hexaconazole Technical 92 Percentage Minimum	1 Kg	META DICHLORO BENZENE (MDCB)	0.596 Kg
		1,2,4 TRIAZOLE	0.295 Kg
		DIMETHYL FORMAMIDE (LOW MOISTURE)	0.139 Kg
		METHANOL	0.132 Kg
		DIMETHYL SULPHATE (DMS)	0.585 Kg
		ETHYLENE DICHLORIDE (EDC)	0.101 Kg
		DIMETHYL SULPHIDE (IMP)	0.032 Kg
Hexaconazole Technical 95 Percentage Minimum	1 Kg	META DICHLORO BENZENE (MDCB)	0.650 Kg
		1,2,4 TRIAZOLE	0.318 Kg
		DIMETHYL FORMAMIDE (LOW MOISTURE)	0.139 Kg
		METHANOL	0.137 Kg
		DIMETHYL SULPHATE (DMS)	0.638 Kg
		ETHYLENE DICHLORIDE (EDC)	0.110 Kg
		DIMETHYL SULPHIDE (IMP)	0.035 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	29 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00301318AM22
RA File Number	03AX04000195 AM22
Licence No and Date	0311009899/29/12/2021
Norms Committee Decision: The firm appeared for personal hearing before the committee and could not explain the required technical details about the case. Therefore, the committee accordingly considered the case and decided to ask the firm to reappear for personal hearing with technical person who is well versed in the case whenever called upon and defer the case.	

Case No.	30 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00323969AM22
RA File Number	03AA04009772 AM22
Licence No and Date	0311010683/19/01/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by areminder on 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	31 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00357033AM22
RA File Number	31AX04000065 AM22
Licence No and Date	3111001089/16/02/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm has not replied to the DL properly. The firm was asked to submit the details of export product STS (1031) instead of which they have submitted the reply for Stannous Chloride. Therefore, the committee decided to call the firm for personal hearing and defer the case.

Case No.	32 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00362324AM22
RA File Number	02AX04000156 AM22
Licence No and Date	0211001997/21/02/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was decided to call the firm for Personal Hearing along with the document showing material balance between import and export on solid content basis	

Case No.	33 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	MODISON LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00370713AM22
RA File Number	03AX04001497 AM22
Licence No and Date	0311012000/28/02/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	34 / NC/4/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00375286AM22
RA File Number	05AX04001125 AM22
Licence No and Date	0511010671/04/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1 to 15	PHENOLIC BACKER LAMINATES (WITHOUT BARRIER AND BASE PAPER) THICKNESS 0.50 MM TO 18.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 350 GSM) (ITCHS CODE 48044100, 48043100 & 48045100)	1.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	PHENOL	0.457 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	METHANOL	0.308 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms have been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Phenolic Backer Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. It is clarified that the above formula is applicable only in case of Phenolic Backer Laminates (Without Barrier and Base Paper) having Thickness Range between 0.50 MM to 18.00 MM.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	35 / NC/4/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00383424AM22
RA File Number	05AX04001200 AM22
Licence No and Date	0511010894/11/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1 to 11	PHENOLIC BACKER LAMINATES (WITHOUT BARRIER AND BASE PAPER) THICKNESS 0.50 MM TO 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 350 GSM) (ITCHS CODE 48044100, 48043100 & 48045100)	1.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	PHENOL	0.457 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	METHANOL	0.308 KG OR APPLIED QUANTITY

		WHICHEVER IS LESS
Note: 1. The above norms have been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%. 2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula: AxB/C Where A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%. B= The Thickness or Wt./Sq. Meter of Phenolic Backer Laminates proposed to be exported. C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness. 3. It is clarified that the above formula is applicable only in case of Phenolic Backer Laminates (Without Barrier and Base Paper) having Thickness Range between 0.50 MM to 6.00 MM. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	36 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00000216AM23
RA File Number	13AX04000006 AM23
Licence No and Date	1311001152/13/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	
Case No.	37 / NC/4/MEET/Dec/202223/14

Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00000371AM23
RA File Number	03AX04000307 AM23
Licence No and Date	0311014071/22/04/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	38 / NC/4/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00000825AM23
RA File Number	05AX04000432 AM23
Licence No and Date	0511012604/18/05/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1 to 11	PHENOLIC BACKER LAMINATES (WITHOUT BARRIER AND BASE PAPER) THICKNESS 0.50 MM TO 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 1 MM THICKNESS OF WT. 1.45 KG +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER (60 GSM - 230 GSM)	1.033 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	PHENOL	0.457 KG OR APPLIED QUANTITY

		WHICHEVER IS LESS
3.	METHANOL	0.308 KG OR APPLIED QUANTITY WHICHEVER IS LESS

Note: 1. The above norms have been worked out on the 1.00 MM Thickness with Average Wt. of 1.45 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 1.00 MM Thickness of Wt. 1.45 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Phenolic Backer Laminates proposed to be exported.

C= Either the Standard Thickness of 1.00 MM or the Standard Wt. of 1.45 KG/Sq. Meter of 1.00 MM Thickness.

3. It is clarified that the above formula is applicable only in case of Phenolic Backer Laminates (Without Barrier and Base Paper) having Thickness Range between 0.50 MM to 6.00 MM.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	39 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00000915AM23
RA File Number	03AX04002046 AM22
Licence No and Date	0311014906/20/05/2022

Norms Committee Decision:

The firm appeared for personal hearing before the committee and could not explain the required technical details about the case. Therefore, the committee accordingly considered the case and decided to ask the firm to reappear for personal hearing with technical person who is well versed in the case whenever called upon and defer the case.

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Case No.	40 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001190AM23
RA File Number	03AX04002047 AM22
Licence No and Date	0311015242/04/06/2022
Norms Committee Decision: The firm appeared for personal hearing before the committee and could not explain the required technical details about the case. Therefore, the committee accordingly considered the case and decided to ask the firm to reappear for personal hearing with technical person who is well versed in the case whenever called upon and defer the case.	

Case No.	41 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001353AM23
RA File Number	03AX04001205 AM23
Licence No and Date	0311015465/13/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	42 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	HUE CRAFTS OVERSEAS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001376AM23
RA File Number	05AX04000663 AM23
Licence No and Date	0511013199/14/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its	

meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022

1. Complete Specification of both import and export items.
2. Weight of Import item.
3. To indicate the detail of the manufacturing process involved in making export item, giving photographs of Import and export item.
4. Reason for wastage of Mugs in printing process.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	43 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	HPL ADDITIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001555AM23
RA File Number	05AX04000870 AM23
Licence No and Date	0511013336/21/06/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.09.2022 followed by a reminder on 03.11.2022 and on 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	44 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001621AM23
RA File Number	05AX04000843 AM23
Licence No and Date	0511013409/23/06/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	45 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001622AM23
RA File Number	05AX04000845 AM23
Licence No and Date	0511013410/23/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	46 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001754AM23
RA File Number	05AX04000948 AM23
Licence No and Date	0511013492/29/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by a reminder on 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	47 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001858AM23
RA File Number	05AX04000994 AM23
Licence No and Date	0511013587/05/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022	

1. Copy of CIB registration showing approved composition of export item.

2. Density of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	48 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001865AM23
RA File Number	02AX04000195 AM23
Licence No and Date	0211002667/05/07/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	49 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001946AM23
RA File Number	03AX04001850 AM23
Licence No and Date	0311016220/10/07/2022
Norms Committee Decision:	
The firm appeared for personal hearing before the committee and could not explain the required technical details about the case. Therefore, the committee accordingly considered the case and decided to ask the firm to reappear for personal hearing with technical person who is well versed in the case whenever called upon and defer the case.	

Case No.	50 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001946AM23
RA File Number	03AX04001850 AM23

Licence No and Date	0311016220/10/07/2022
Norms Committee Decision: The firm appeared for personal hearing before the committee and could not explain the required technical details about the case. Therefore, the committee accordingly considered the case and decided to ask the firm to reappear for personal hearing with technical person who is well versed in the case whenever called upon and defer the case.	

Case No.	51 / NC/4/MEET/Dec/202223/14		
Case Status	Case Approved		
Party Name	INDOGULF CROPS SCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022		
HQ File Number	HQRNORM APPLY 00001996AM23		
RA File Number	05AX04001022 AM23		
Licence No and Date	0511013722/12/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PYRIPROXYFEN 10% EC(PYRIPROXYFEN 10% EC)	1 Liter	PYRIPROXYFEN TECH 97%-98%	0.0963 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	52 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00002050AM23
RA File Number	02AX04000207 AM23
Licence No and Date	0211002698/14/07/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by a reminder on 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	53 / NC/4/MEET/Dec/202223/14
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Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00002251AM23
RA File Number	05AX04001191 AM23
Licence No and Date	0511013939/25/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Copy of CIB registration showing approved composition of export item. 2. Complete chemistry, mol. Weight, % yield on molar basis as per Annexure to Appendix 4 E. 3. Density of export item Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	54 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00002268AM23
RA File Number	03AX04002421 AM23
Licence No and Date	0311016613/26/07/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 22.03.2022 followed by a reminder on 03.11.2022 and on 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	55 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00002268AM23
RA File Number	03AX04002421 AM23
Licence No and Date	0311016613/26/07/2022
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 22.03.2022 followed by a reminder on 03.11.2022 and on 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).

Case No.	56 / NC/4/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00002516AM23
RA File Number	03AX04002537 AM23
Licence No and Date	0311017021/08/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
DYE BROWN 5222 A COLOR BLEND OF 3 DIFFERENT DYES NAMELY ALLURA RED 45%, TARTRAZINE 30% & INDIGO CARMINE 25%	1 Kg	PARA CRESIDINE ORTHO SULPHONIC ACID	0.260 Kg
		BETA NAPHTHOL	0.210 Kg
		DIMETHYL ACETYL SUCCINATE	0.120 Kg
		SODIUM NITRITE	0.188 Kg
		INDIGO	0.172 Kg
		CAUSTIC SODA	0.400 Kg
		SULPHANILIC ACID	0.253 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	57 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM REVIW00004363AM23

RA File Number	05AX04001321 AM23
Licence No and Date	0511014182/10/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	58 / NC/4/MEET/Dec/202223/14		
Case Status	Case Approved		
Party Name	ROHA DYE CHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022		
HQ File Number	HQRNORM APPLY 00002592AM23		
RA File Number	03AX04002703 AM23		
Licence No and Date	0311017101/11/08/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SUNSET YELLOW (FOOD YELLOW 3) (C.I.NO. 15985)(DYE CONTENT 85 PERCENT)	1 Kg	Sulphanilic Acid	0.625 Kg
		Beta Naphthol	0.527 Kg
		Sodium Nitrite	0.184 Kg
		Caustic Soda	0.250 Kg
		Soda Ash	0.431 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	59 / NC/4/MEET/Dec/202223/14		
Case Status	Case Deferred		
Party Name	MLJ INDUSTRIES LIMITED		
Meeting Number	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022		

and Date	
HQ File Number	HQRNORM APPLY 00002762AM23
RA File Number	05AX04001480 AM23
Licence No and Date	0511014451/24/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	60 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00002836AM23
RA File Number	05AX04001483 AM23
Licence No and Date	0511014530/29/08/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by a reminder on 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	61 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	SGM PAPER PRODUCTS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00002859AM23
RA File Number	05AX04001543 AM23
Licence No and Date	0511014558/30/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	62 / NC/4/MEET/Dec/202223/14		
Case Status	Case Approved		
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022		
HQ File Number	HQRNORM APPLY 00002930AM23		
RA File Number	05AX04001550 AM23		
Licence No and Date	0511014635/02/09/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Thiamethoxam 70 % WDG(Thiamethoxam 70 % WDG)	1 Kg	2 CHLORO 5 CHLOROMETHYLTHIAZOLE CCMT	0.457 Kg
		3 METHYL 4 NITROIMINOPERHYDRO 1 3 5 OXADIAZINE	0.436 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	63 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00002960AM23
RA File Number	05AX04001589 AM23
Licence No and Date	0511014671/06/09/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022	
1. Copy of CIB registration showing approved composition of export item.	
2. COA of import item from foreign supplier.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	64 / NC/4/MEET/Dec/202223/14		
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Case Status	Case Deferred
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00002973AM23
RA File Number	33AX04000043 AM23
Licence No and Date	3311000879/07/09/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by a reminder on 23.11.2022 . Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	65 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	CHHENNA CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00003130AM23
RA File Number	05AX04001642 AM23
Licence No and Date	0511014829/15/09/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	66 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00003362AM23
RA File Number	03AX04003262 AM23
Licence No and Date	0311018151/25/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	67 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00003432AM23
RA File Number	05AX04001849 AM23
Licence No and Date	0511015043/28/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	68 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00003435AM23
RA File Number	05AX04001853 AM23
Licence No and Date	0511015044/28/09/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	69 / NC/4/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00003489AM23
RA File Number	03AX04003376 AM23
Licence No and Date	0311018292/30/09/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
DICAMBA DMA 49.77 SL	1 Liter	2,5 Dichloroaniline	0.537 Kg
		Potassium Hydroxide	0.328 Kg
		Nitrosyl Sulphuric acid	0.500 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	70 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00003513AM23
RA File Number	05AX04001871 AM23
Licence No and Date	0511015127/03/10/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	71 / NC/4/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00003593AM23
RA File Number	03AX04003530 AM23
Licence No and Date	0311018439/09/10/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms on repeat basis as under:-

Export Item	Quantity	Import item	Quantity
Lauryl Alcohol Ethoxylate 3 Mole (Galaxy MW 253)	1 Kg	Lauryl Alcohol (C1214) / Fatty Alcohol (C1214)/ (Lauryl Myristyl Alcohol)	0.5690 Kg/Kg
		Ethylene Oxide	0.3945 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	72 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GANPATI INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00003613AM23
RA File Number	05AX04001788 AM23
Licence No and Date	0511015211/10/10/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022

1. Manufacturing process indicating stage wise wastage of both imported and indigenous items for the manufacture of export items, giving specification/ dimension of Export items.
2. GSM of import items.
3. Calculation of requirement of inputs (both imported and indigenous items) indicating net import content and wastage separately.
4. Indigenous items to be filled in 4 E annexure.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	73 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00003645AM23
RA File Number	02AX04000396 AM23

Licence No and Date	0211003159/11/10/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by a reminder on 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	74 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00003657AM23
RA File Number	05AX04001850 AM23
Licence No and Date	0511015251/12/10/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 03.11.2022 followed by areminder on 23.11.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	75 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00003804AM23
RA File Number	33AX04000066 AM23
Licence No and Date	3311000935/18/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	76 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022

HQ File Number	HQRNORM APPLY 00003869AM23
RA File Number	07AX04001074 AM23
Licence No and Date	0711005522/21/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	77 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00003966AM23
RA File Number	03AX04003855 AM23
Licence No and Date	0311018933/31/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has replied to the DL and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	78 / NC/4/MEET/Dec/202223/14		
Case Status	Case Approved		
Party Name	GSP CROP SCIENCE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022		
HQ File Number	HQRNORM APPLY 00004006AM23		
RA File Number	08AX04001017 AM23		
Licence No and Date	0811006362/01/11/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
METRIBUZIN 70%WDG	1 Kg	4-AMINO-6-TERT-BUTYL-3-MERCAPTO-1,2,4-TRIAZIN-5(4H)-	0.7219 Kg

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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	79 / NC/4/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00003988AM23
RA File Number	03AX04003858 AM23
Licence No and Date	0311018969/01/11/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms on the repeat basis as under:-

Export Item	Quantity	Import item	Quantity
Sodium Lauryl Ether Sulphate 70% (2 Mole)	1 Kg	Lauryl Alcohol (C1214)/Fatty Alcohol(1214)/Lauryl Myristyl Alcohol	0.366 Kg
		Ethylene Oxide	0.1650 Kg
		Citric Acid	Not Allowed (As not shown in process)
		HDPE Granules	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	80 / NC/4/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004170AM23
RA File Number	03AX04003918 AM23
Licence No and Date	0311019075/08/11/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity
Galaxy MW 251 (Lauryl Alcohol Ethoxylates with 1 mole of Ethylene Oxide)	2000000.0 Kg	Lauryl Alcohol (C1214) / Fatty Alcohol (C1214)/ (Lauryl Myristyl Alcohol)	1633000.0 Kg
		Ethylene Oxide	365600.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	81 / NC/4/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004171AM23
RA File Number	03AX04003919 AM23
Licence No and Date	0311019076/08/11/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity
Lauryl Alcohol Ethoxylate 7 mole (Galaxy MW257)	1200000.0 Kg	Lauryl Alcohol (C1214) / Fatty Alcohol (C1214)/ (Lauryl Myristyl Alcohol)	463800.0 Kg
		Ethylene Oxide	741720.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	82 / NC/4/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004254AM23

RA File Number	03AX04003948 AM23		
Licence No and Date	0311019114/10/11/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
DICAMBA DMA 49.77 SL	1 Liter	2,5 Dichloroaniline	0.537 Kg
		Potassium Hydroxide	0.328 Kg
		Nitrosyl Sulphuric acid	0.500 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	83 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004653AM23
RA File Number	05AX04002512 AM23
Licence No and Date	0511016064/28/11/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Dec/2022-23/14 dated 23.12.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	84 / NC/4/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004697AM23
RA File Number	07AX04001261 AM23
Licence No and Date	0711005825/30/11/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.12.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).